

FIR no. 462/2008  
State Vs. Manish & Anr.  
PS Amar Colony

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. counsel for accused.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Shekhar Sharma by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and is not a previous convict. It is further stated that accused neither received any summon nor any court notice at present address and non-appearance of the accused was neither deliberate nor intentional. It is further stated that accused is a sole bread earner of his family. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the accused has remained in JC for considerable period of time. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by sending the accused to JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts

  
SWATI SHARMA  
MM-10/SE/Saket/  
New Delhi/04.12.2020

FIR no. 263/2020  
State Vs. Ajay & Anr.  
PS Amar Colony

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. LAC for accused.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Ajay by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the investigation is complete and chargesheet is filed. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by sending the accused to JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 10,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM-10/SE/Saket/  
New Delhi/04.12.2020

FIR no. 308/2020  
State Vs. Sonu  
PS Amar Colony

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. LAC for accused.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Sonu by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete and chargesheet is filed. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the investigation is complete and chargesheet is filed. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by sending the accused to JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 10,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM-10/SE/Saket  
New Delhi/04.12.2020

FIR no. 37/2020  
State Vs. Tasleem  
PS Kalindi Kunj

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. Counsel for applicant.

No time left.

Put up on 05.12.2020.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of **Delhi District Courts**.

SWATI SHARMA  
MM-10/SE/Saket/  
New Delhi/04.12.2020

FIR no. 87/2020  
State Vs. Tasleem  
PS Kalindi Kunj

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. Counsel for applicant.

No time left.

Put up on 05.12.2020.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM-10/SE Saket  
New Delhi, 04.12.2020

FIR no. 19/2020  
State Vs. Mohd. Aslam.  
PS Kalindi Kunj

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. Counsel for applicant.

No time left.

Put up on 08.12.2020.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM-10/SE/Saket/  
New Delhi/04.12.2020

FIR no. 386/2020  
State Vs. Vimal  
PS PPP

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. Counsel for applicant.

No time left.

Put up on 05.12.2020.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

SWATI SHARMA  
MM-10/SE/Saket  
New Delhi 04.12.2020

Dharmender Sahu Vs. National Heart Institute & Ors.

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. Counsel for applicant.

Report not filed. Let the same be filed on NDOH.

Put up on 09.12.2020

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM-10/SE/Saket/  
New Delhi/04.12.2020

FIR no. 355/18  
State Vs. Parveen @ Rahul Jaat  
PS Amar Colony

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State,  
Ld. Counsel for applicant.

Put up on 07.12.2020.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.



SWATI SHARMA  
MM-10/SE/Saket/  
New Delhi/04.12.2020

State Vs. Dr. Rupali Mishra & Ors.

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. Counsel for applicant.

Status report filed by way of email.

Put up on 14.12.2020.

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SWATI SHARMA  
MM-10/SE/Saket  
New Delhi/04.12.2020

Rajender Kumar Vs. Dinesh Nagar  
PS Amar Colony  
04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. Counsel for complainant.

No ground is made out to prepone the NDOH as the application u/s 156(3) CrPC is already disposed of vide order dated 12.11.2020.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM-10/SE/Saket  
New Delhi/04.12.2020

FIR no. 223/2020  
State Vs. Deepak @ Soni  
PS Kalindi Kunj

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. Counsel for accused.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Deepak @ Soni by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that wife of the accused is 7 months pregnant. It is further stated that investigation is complete. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard, Perused.

Considering the facts and circumstances of the case that the allegations against the accused are serious in nature and if accused released on bail he might influence the witness, I am not inclined to grant bail to the accused. Hence his bail application stands dismissed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM-10/SE/Saket  
New Delhi/04.12.2020

EFIR no. 25117/2020  
State Vs. Rajji  
PS Kalindi Kunj

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. LAC for accused.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Rajji by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the investigation is complete. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by sending the accused to JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs 10,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM-10/BE/Saket  
New Delhi/04.12.2020

EFIR no. 25117/2020  
State Vs. Rajji  
PS Kalindi Kunj

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. LAC for accused.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Rajji by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the investigation is complete. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by sending the accused to JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs 10,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

SWATI SHARMA  
MM-10/SE/Saket/  
New Delhi/04.12.2020

EFIR no. 17709/2020  
State Vs. Mohd. Jaid  
PS Amar Colony

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. Counsel for accused.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Mohd. Jaid by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the investigation is complete and chargesheet is filed. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by sending the accused to JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 10,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM 10 SE/Saket/  
New Delhi/04.12.2020

FIR no. 202/2020  
State Vs. Bittu @ Bhura  
PS PPP

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. LAC for accused.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Bittu @ Bhura by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the investigation is complete and chargesheet is filed. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by sending the accused to JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 10,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM-10/SE/Saket/  
New Delhi/04 12 2020

FIR no. 215/2020  
State Vs. Anil @ Nanne  
PS Amar Colony

04.12.2020

Arguments on the present bail application are heard via video conferencing through CISCO Webex app.

Present: Ld. APP for State.  
Ld. LAC for accused.

An application u/s 437 CrPC for grant of bail has been filed on behalf of the accused Anil @ Nanne by way of e-mail. In the present application it is stated that the accused is in JC since many days. It is further submitted that accused is falsely implicated in the present case and is innocent and nothing incriminating has been recovered from the possession of accused and is not a previous convict. It is further stated that investigation is complete. It is therefore prayed that the accused be granted bail.

Ld. APP for State has opposed the bail application stating that accused is involved in the alleged offence. It is therefore prayed that the application be dismissed.

Heard. Perused.

Considering the facts and circumstances of the case that the investigation is complete. Further the aspect of de-congestion of jails due to Covid-19 pandemic is also of relevant consideration. Therefore no purpose would be served by sending the accused to JC. Hence accused admitted to bail on furnishing a personal bond in the sum of Rs. 10,000/- with one surety in like amount both the subject to the satisfaction of the concerned Duty MM. Application is hereby allowed.

Copy of this order be sent to the Computer Branch who are directed to upload the same on the official website of Delhi District Courts.

  
SWATI SHARMA  
MM-10, SE Saket  
New Delhi/04.12.2020

**FIR No. 772/2015**  
**U/s 302/201/34 IPC**  
**PS H.N. Din**  
**Amirul @ Tedu Vs State**

**04.12.2020**

*Present Application is being taken up in terms of Office Order No. Judl./F.58//Committee/SED/2020/8870-8928 dated 08.09.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Regular Link Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State  
Sh. Virender Singh, Ld. Counsel for applicant/accused.

This is an application for grant of regular bail.

Oral arguments have been addressed by Ld. defence counsel. Ld. counsel seeks some time to file written arguments also.

Let the same be filed by **11.12.2020**.

Now to come up for further hearing on said date.

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**(ANUJ AGRAWAL)**  
**1<sup>st</sup> Link ASJ-05, South-East District**  
**Saket Courts, New Delhi:04.12.2020**

**BA No. 1902 of 2020**  
**FIR No. 199/20**  
**U/s 509/506/34 IPC**  
**PS Shaheen Bagh**  
**1. Rais Miyan**  
**2. Nadeem Miyan and**  
**3. Mohsin Miyan           Vs     State**

**04.12.2020**

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (Duty Roster).*

Present:     Sh. R S Negi, Ld. Addl. PP for the State  
              Dr. Akram Khan, Ld. Counsel for applicant/accused.

This is a joint application moved on behalf of applicants for grant of anticipatory bail.

Reply filed by the IO. Copy supplied.

As per the reply, since the offences are bailable in nature, therefore accused were arrested and granted bail by the IO. In these circumstances, the present application stands dismissed being not maintainable.

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**(ANUJ AGRAWAL)**  
**Duty ASJ-05, South-East District**  
**Saket Courts, New Delhi:04.12.2020**

**BA No. 1903 of 2020**  
**FIR No. 256/20**  
**U/s 420/468/471/120B IPC**  
**PS Lodhi Colony**  
**Manish Kumar Gupta Vs State**

**04.12.2020**

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (Duty Roster).*

Present: Sh. R S Negi, Ld. Addl. PP for the State  
Sh. Vishal Bedi, Ld. Counsel for applicant/accused.

Fresh application for grant of regular bail received through email. It be checked and registered.

Reply filed by the IO. Copy supplied.

It is submitted by Ld. defence counsel that applicant has been falsely implicated in the present case. It is further argued that applicant is in JC since 16.09.2020 and is no more required for investigation as the chargesheet has already been filed. It is argued that accused is ready to compound the offence with the complainant. It is further argued that the co-accused Ashish has already been granted regular bail. On these grounds, it is prayed that applicant may be granted bail.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application on the ground that the similar application of accused was dismissed by Ld. Duty ASJ vide order dated 27.10.2020.

I have heard rival contentions and perused the record.

The similar application of accused was dismissed by Ld. Duty ASJ vide order dated 27.10.2020 dealing with all the contentions as

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raised in the present application. Ld. Counsel has argued that there is change of circumstance since passing of said order as the chargesheet has been filed and accused is ready to compound the offence.

However, in my considered view, mere filing of chargesheet cannot said to be change of circumstance and is rather a factor which would go against applicant as the allegations against applicant have got substantiated, resulting in filing of chargesheet against him.

Similarly, mere willingness on the part of applicant to compound the offence is also not a change of circumstance as crime is not a profitable venture wherein on being caught, an accused can be permitted to bargain for his liberty in the form of a compromise. The co-accused are yet to be arrested and granting bail to him may hamper the investigation. Applicant is stated to be master mind of the crime and therefore cannot claim any parity with co-accused who have been granted bail.

Therefore, in the facts and circumstances of the present case and since there is no change of circumstance since passing of order dated 27.10.2020, **I am not inclined to release the applicant/accused on bail. His bail application is accordingly dismissed.**

Dasti to Ld. defence counsel.

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**(ANUJ AGRAWAL)**  
**Duty ASJ-05, South-East District**  
**Saket Courts, New Delhi:04.12.2020**

**FIR No. 128/2018**  
**U/s 21/25/29 NDPS Act**  
**PS Crime Branch**  
**Rashid Vs State**

**04.12.2020**

*Present Application is being taken up in terms of Office Order No. Judl./F.58//Committee/SED/2020/8870-8928 dated 08.09.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Regular Link Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State  
Sh. Mohd. Shahjahan Islam, Ld. Counsel for applicant/accused.

Fresh application for grant of regular/interim bail received through email. It be checked and registered.

It is submitted by Ld. defence counsel that he is pressing for interim bail only. It is argued that applicant has four minor daughters and there is no one to look after them as his wife has left the matrimonial home. Ld. Counsel requests for grant of interim bail for making some arrangements for his minor children.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations against accused are grave and serious.

I have heard rival contentions and perused the record.

The accused in the instant case has been charged for offence u/s 29/25/21(b) NDPS Act. He was found in possession 200 grams of heroin. The allegations against accused are grave and serious.

The reasons cited by accused for grant of interim bail does not disclose good grounds to be entertained as the very incarceration of

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an accused not only curtails his 'personal liberty' but also certain other rights like 'right to maintain and take care of one's family'. In the matter of **Ather Parvez Vs. State (Crl. Ref. No. 01/2015 Date of decision 26.02.2016)**, it has been observed by Hon'ble Delhi High Court that:

*“...The trial or the appellate courts after conviction are entitled to grant “interim bail” to the accused/convict when exceptional and extra-ordinary circumstances would justify this indulgence. The power is to be sparingly used, when intolerable grief and suffering in the given facts may justify temporary release...”*

It is a settled principle of law that interim bail can only be granted in exceptional circumstances. In the instant application, there are no exceptional circumstances to release the applicant/accused on interim bail. The accused is facing trial for commission of a very serious offence.

**In view of the above, I am not inclined to release the applicant/accused Rashid on interim bail. His interim bail application is accordingly dismissed.**

Dasti to Ld. defence counsel.

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**(ANUJ AGRAWAL)**  
**1<sup>st</sup> Link ASJ-05, South-East District**  
**Saket Courts, New Delhi:04.12.2020**

**BA No. 311 OF 2020**  
**FIR No. 406/19**  
**U/s 381 IPC**  
**PS Amar Colony**  
**Pintu Dutta Vs State**

**04.12.2020**

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**).*

Present: Sh. R S Negi, Ld. Addl. PP for the State  
Sh. Shivashish Gunwal, Ld. Counsel for applicant/accused.

This is an application for grant of anticipatory bail.

Reply filed by the IO in terms of previous order. Copy supplied.

Ld. Counsel for applicant seeks short adjournment to address arguments.

Now to come up for arguments on **15.12.2020**.

**Interim order to continue in the meantime.**

IO shall also join the proceedings on next date of hearing.

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**(ANUJ AGRAWAL)**  
**Duty ASJ-05, South-East District**  
**Saket Courts, New Delhi:04.12.2020**

**BA No. 1904 & 1905 of 2020**

**FIR No. 481/20**

**U/s 379/356/411 IPC**

**PS Amar Colony**

**1. Gurfan and**

**2. Alok Vs State**

**04.12.2020**

*Present Application is being taken up in terms of Office Order No. Judl./Bail Power/F.46/SED/Saket/2020/12351-12380 dated 29.10.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts (**Duty Roster**), by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State

Sh. Sandeep Gupta, Ld. Counsel for applicant/accused.

By this common order, I shall dispose of two separate applications moved on behalf of applicants/accused for grant of regular bail.

Reply filed by the IO. Copy supplied.

The case of prosecution in nutshell is that on 20.11.2020, accused alongwith other co-accused came on a motorcycle and snatched gold chain of complainant.

It is submitted by Ld. defence counsel that applicants have been falsely implicated in the present case. It is further argued that applicants are in JC since 22.11.2020 and no more required for investigation as recovery has already been effected. On these grounds, it is prayed that applicants may be granted bail.

Per contra, Ld. Addl. PP for State has vehemently opposed the bail applications on the ground that allegations against applicants are grave and serious in nature.

I have heard rival contentions and perused the record.

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The applicants have been apprehended on the basis of identification of the registration number of the vehicle which they used in commission of alleged crime. The allegations against applicants are grave and serious. Both the accused are also involved in another case FIR No. 430/20, PS Lajpat Nagar of similar nature and therefore possibility of accused committing another offence (if enlarged on bail) cannot be ruled out.

Therefore, in the facts and circumstances of the present case, gravity of offence and in view of previous involvement of applicants, **I am not inclined to release the applicants/accused on bail. Their bail applications are accordingly dismissed.**

Dasti to Ld. defence counsel.

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**(ANUJ AGRAWAL)**  
**Duty ASJ-05, South-East District**  
**Saket Courts, New Delhi:04.12.2020**

**FIR No. 198/2018**  
**U/s 365/302/392/201/120B/34 IPC**  
**PS Badarpur**  
**Parvinder @ Pawan Vs State**

04.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5757-5796 dated 30.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts, by way of Video Conferencing through CISCO Webex app.*

Present: Sh. R S Negi, Ld. Addl. PP for the State  
Sh. Rajpal Kasana and Ms. Palak Munjal, Ld. Counsel for applicant/accused.

This is an application seeking grant of interim bail on the ground that wife of accused requires surgery.

After arguing for some time, Ld. defence counsel seeks liberty to withdraw the instant application.

In view thereof, the present application stands dismissed as withdrawn.

Dasti to Ld. defence counsel.

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**(ANUJ AGRAWAL)**  
**ASJ-05, South-East District**  
**Saket Courts, New Delhi:04.12.2020**

**FIR No. 266/18**  
**U/s 302 IPC**  
**PS Jaitpur**  
**Sanjay Alvi Vs State**

04.12.2020

*Present Application is being taken up in terms of Office Order No. Judl./Circular/F.43/South-East/Saket/2020/5757-5796 dated 30.05.2020 passed by Ld. District & Sessions Judge, SED, Saket Courts.*

Present: Sh. R S Negi, Ld. Addl. PP for the State  
Sh. M. Naushad Ld. Counsel for applicant/accused.

Report filed by IO. Copy be supplied.

This is an application for grant of regular bail on the medical ground. Applicant is currently on interim bail vide order dated 15.06.2020.

The report of IO regarding verification of the medical condition of accused has been received. As per same, the medical documents of the applicant have been verified from Safdarjung Hospital as well as Alsifa Multi Specialty Hospital. As per the report of concerned doctor from Alsifa Hospital, the applicant is suffering from fracture neck of femure with internal fixation screwing know union six months old fracture and needs surgery for joint replacement and has been referred to RML Hospital as he cannot afford private hospital for surgery.

Therefore, considering the report of IO and precarious medical condition of applicant, the applicant is admitted to regular bail **on furnishing of personal bond in the sum of Rs.25,000/- with one surety in the like amount. The application stands disposed of accordingly.**

Dasti to Ld. defence counsel.

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**(ANUJ AGRAWAL)**  
**ASJ-05, South-East District**  
**Saket Courts, New Delhi:04.12.2020**